

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

(8)

O.A. No. 2949 of 1992

New Delhi, dated the 13th Jan. 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Mam Raj Meena,  
S/o Shri Nahar Singh Meena  
Booking Supervisor, N. Rly.,  
R/o House No. 69/C-1, Railway Colony,  
Motia Bagh,  
Delhi. ... APPLICANT

(By Advocate: Shri S.K. Sawhney)

VERSUS

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divl. Railway Manager,  
Northern Railway,  
Chelmsfor Road,  
New Delhi. ... RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for a direction to promote him to the post of Chief Booking Supervisor (CBS) (scale Rs.2000-3200) as his name was placed on the panel after passing the test vide Respondents' order dated 9.3.90 (Annexure A-1). Applicant has also prayed for consequential benefits.

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(9)

2. We have heard Shri Sawhney for applicant. None appeared for Respondents even on the second call.

3. This is a 1992 case and therefore we are proceeding to dispose it of on the basis of submissions made by Shri Sawhney and the available materials on record.

4. Admittedly applicant who is a S.T. employee is at Sl. No.4 of the panel dated 9.3.90. Shri Sawhney states that applicant's position at Sl. No.4 of the aforesaid panel was not because he was promoted against a reserved post, but because of his seniority in the feeder cadre.

5. Shri Sawhney contends that persons junior to him have been promoted while the applicant was not promoted, in view of the stay orders operating in O.A. No. 1868/90 referred to by Respondents in their reply.

6. In the aforesaid reply of Respondents it has <sup>been</sup> stated that applicant will be promoted in his turn, as and when a vacancy becomes available.

7. Shri Sawhney has contended that the stay orders granted by the Tribunal in O.A. No. 1868/90 has since been vacated.

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(10)

8. We dispose of this O.A. with a direction to respondents that if Shri Sawhney's afore-mentioned averments are correct as per their records they should consider promoting the applicant, in his turn as per panel position subject to the availability of a vacancy, and in accordance with rules/instructions as expeditiously as possible, and preferably within three months from the date of receipt of a copy of this order. No costs.

*Lakshmi Swaminathan*

(Mrs. LAKSHMI SWAMINATHAN)  
Member (J)  
/GK/

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(S.R. ADIGE)  
Vice Chairman (A)